

COMMITTEE

29

ON

**GOVERNMENT ASSURANCES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

TWENTY-NINTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on.....09-03- 2021



**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2021/ Phalguna, 1942 (Saka)



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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES***
(2020 - 2021)

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

(2)



INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-Ninth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 10 August, 2020 *inter-alia* considered Memorandum Nos. 234 to 249 containing requests received from various Ministries/Departments for dropping of 18 pending Assurances and decided to drop 16 Assurances.

3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

05 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

(Signature)



REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Sixteen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 18 pending Assurances at their sitting held on 10 August, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 16 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	SQ No. 339 dated 09.08.2017	Communications (Department of Telecommunications)	Captive Mobile Radio Trunking Services (Appendix – II)
2.	USQ No. 873 dated 20.12.2017	Railways	Internet in Trains (Appendix – III)
3.	USQ No. 937 dated 21.12.2017	Jal Shakti	Inter-Linking of Rivers (Appendix – IV)
4.	USQ No. 938 dated 21.12.2017	Youth Affairs and Sports (Department of Sports)	Funds for Sports Authority of Gujarat (Appendix – V)

S. No.	SQ/USQ No. & Date	Ministry	Subject
5.	SQ No. 164 dated 29.12.2017 (Supplementary by Dr. Sanjay Jaiswal, M.P.)	Health and Family Welfare (Department of Health and Family Welfare)	Cooperation in Health Sector (Appendix – VI)
6.	SQ No. 93 dated 08.02.2018	Jal Shakti	Inter-Linking of Rivers (Appendix – VII)
7.	USQ No. 3934 dated 20.03.2018	Housing and Urban Affairs	Inclusion in NCR (Appendix – VIII)
8.	USQ No. 5348 dated 28.03.2018	NITI Aayog (Planning)	Task Force on Elimination of Poverty (Appendix – IX)
9.	(i) USQ No. 6646 dated 06.04.2018 (ii) USQ No. 4109 dated 04.01.2019	Finance (Department of Economic Affairs)	(i) Gold Policy (ii) New Gold Policy (Appendix – X)
10.	USQ No. 72 dated 18.07.2018	Railways	Monitor the Rail Line through Drone (Appendix – XI)
11.	(i) USQ No. 1880 dated 30.07.2018 (ii) USQ No. 1100 dated 17.12.2018	Labour and Employment	(i) Linking Fine with Inflation under Social Security Laws (ii) Labour Laws (Appendix – XII)
12.	SQ No. 36 dated 12.12.2018	Railways	High Speed Rail Corridor (Appendix – XIII)
13.	SQ No. 28 dated 12.12.2018	Railways	Rail Accidents (Appendix – XIV)
14.	USQ No. 885 dated 14.12.2018	Finance (Department of Revenue)	Goods and Services Tax (Appendix – XV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 16 Assurances are given in Appendices -II to XV.

5. The Minutes of the sitting of the Committee dated 10 August, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVI.

NEW DELHI;

08 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**



COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 10 August, 2020

SI N o.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	234	SQ No. 339 dated 09.08.2017	Communications	Department of Telecommuni- cations	Captive Mobile Radio Trunking Services
2	235	USQ No. 873 dated 20.12.2017	Railways		Internet in Trains
3	236	USQ No. 937 dated 21.12.2017	Jal Shakti		Inter-Linking of Rivers
4	237	USQ No. 938 dated 21.12.2017	Youth Affairs and Sports	Department of Sports	Funds for Sports Authority of Gujarat
5	238	SQ No. 164 dated 29.12.2017 (Supplementary by Dr. Sanjay Jaiswal, M.P.)	Health and Family Welfare	Department of Health and Family Welfare	Cooperation in Health Sector
6	239	SQ No. 208 dated 02.01.2018	Consumer Affairs, Food and Public Distribution	Department of Consumer Affairs	Mandatory Hallmarking of Jewellery
7	240	SQ No. 93 dated 08.02.2018	Jal Shakti		Inter-Linking of Rivers
8	241	USQ No. 3934 dated 20.03.2018	Housing and Urban Affairs		Inclusion in NCR
9	242	USQ No. 4732 dated 23.03.2018	Finance	Department of Financial Services	Non-Reporting of Bank Scams by Auditors
10	243	USQ No. 5348 dated 28.03.2018	NITI Aayog (Planning)		Task Force on Elimination of Poverty
11	244	(i) USQ No. 6646 dated 06.04.2018 (ii) USQ No. 4109 dated 04.01.2019	Finance	Department of Economic Affairs	(i) Gold Policy (ii) New Gold Policy



SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
12	245	✓ USQ No. 72 dated 18.07.2018	Railways		Monitor the Rail Line through Drone
13	246	✓ (i) USQ No. 1880 dated 30.07.2018 ✓ (ii) USQ No. 1100 dated 17.12.2018	Labour and Employment		(i) Linking Fine with Inflation under Social Security Laws (ii) Labour Laws
14	247	✓ SQ No. 36 dated 12.12.2018	Railways		High Speed Rail Corridor
15	248	✓ SQ No. 28 dated 12.12.2018	Railways		Rail Accidents
16	249	USQ No. 885 dated 14.12.2018	Finance	Department of Revenue	Goods and Services Tax



Appendix-II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 234

Subject: Request for dropping of Assurance given in reply to Starred Question No. 339 dated 09.08.2017 regarding "Captive Mobile Radio Trunking Services".

On 9th August 2017, Shri Ramsinh Rathwa and Dr. Kirit P. Solanki, M.Ps., addressed a Starred Question No. 339 to the Minister of Communications. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Communications (Department of Telecommunications) vide O.M. No. H-11016/06/2017-NT dated 12.12.2017 have stated as under:-

"In reply itself it was indicated that the frequency assignments will be issued upon receipt of application from Gujarat Police. As the applications are yet to be received from Gujarat State Police which may act as per its needs, there is nothing pending at the WPC Wing's end. In view of this the Assurance may not arise in this case."

4. In view of the above, the Ministry, with the approval of the then Minister of State for Communications, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 05/08/2020

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
STARRED QUESTION NO.339
TO BE ANSWERED ON 9TH AUGUST, 2017

CAPTIVE MOBILE RADIO TRUNKING SERVICES

*339. SHRI RAMSINH RATHWA:
DR. KIRIT P. SOLANKI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the State Government of Gujarat has applied for Captive Mobile Radio Trunking Services (CMRTS) frequency licence to the Department of Telecommunications (DoT) for implementation of Digital Trunk Radio System (DTRS) meant for Police Communication System;
- (b) if so, the details thereof and the action taken by the Government thereon along with the time by which the said licence is likely to be issued;
- (c) whether the DoT proposes to issue this licence and settle the matter of spectrum charges separately keeping in view the sensitivity and urgency for modernization of the State Police; and
- (d) if so, the details thereof and the time-frame therefor?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (d) A Statement is laid on the Table of the House.

Contd...2/-

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 339 FOR 9TH AUGUST, 2017 REGARDING "CAPTIVE MOBILE RADIO TRUNKING SERVICES".

(a) & (b) No, Madam. The frequency assignment for Captive Mobile Radio Trunking Services (CMRTS) is a two step process. In the first step, the end-user (the applicant) signs a license agreement with DoT for provisioning of CMRTS. In the second and final step, the applicant places his spectrum requirement with Wireless Planning and Coordination Wing (WPC Wing), DoT. WPC Wing carries out technical analysis and thereafter assigns the appropriate number of frequencies and, if possible, in the frequency band requested by the applicant.

In this context, it may be added here that Gujarat State Police has already completed that first stage of CMRTS licensing by entering into agreements with DoT for cities of Ahmedabad, Vadodara, Surat, Rajkot and Gandhinagar. However, the Gujarat State Police has not yet placed its request for spectrum for the CMRTS in the aforesaid cities as yet. Whenever such request is made, the same will be considered as per the extant rules.

(c) & (d) Yes, Madam. Pending the payment of late fee, Gujarat State Police will be assigned frequencies for CMRTS in Ahmedabad, Vadodara, Surat, Rajkot and Gandhinagar, when it makes applications to this effect to DoT as it has recently paid entire outstanding dues on account of principal spectrum usages charges.

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 873 dated 20.12.2017 regarding "Internet in Trains".

On 20 December, 2017, Shri Ramesh Bidhuri, M.P., addressed an Unstarred Question No. 873 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2017/Tele/1(2)/9 dated 31 July, 2019 have stated as under:-

"Railway had undertaken a pilot project of providing Wi-Fi based internet facility in Howrah-New Delhi Rajdhani train based on Satellite communication technology. This technology was capital intensive with recurring cost in the form of bandwidth charges and thus was not cost effective. Also, the Internet bandwidth availability to passengers was inadequate. Hence, the project was dropped. Presently cost effective technology for provision of reliable Wi-Fi based internet facility with adequate bandwidth in trains is not available."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 05/08/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.873
TO BE ANSWERED ON 20.12.2017

INTERNET IN TRAINS

†873. SHRI RAMESH BIDHURI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has decided to provide Internet facility in moving trains;
- (b) If so, the details thereof along with the names of trains which have been identified for the purpose; and
- (c) the names of Rajasthan bound trains identified for this purpose?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)

(a) to (c): Indian Railways is proposing to build a high speed mobile broadband corridor along its track to provide various facilities including Internet facility to passengers.

In order to identify suitable technology / technologies, Proof of Concept trials on three sections viz Mumbai - Ahmedabad, Chennai - Bengaluru and Delhi - Chandigarh are proposed to be carried out to see the efficacy of different technologies.

Once the technology is identified, further decision will be taken to proliferate it.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 236

Appendix-IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 937 dated 21.12.2017 regarding "Inter-Linking of Rivers".

On 21 December, 2017, Shrimati Ranjanben Bhatt, M.P., addressed an Unstarred Question No. 937 to the then Minister of Water Resources, River Development and Ganga Rejuvenation. The text of the Question along with the reply of the Minister is as given in the Annexure-I.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development and Ganga Rejuvenation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Water Resources, River Development and Ganga Rejuvenation (now Ministry of Jal Shakti) vide O.M. F. No. 12/29/2017-BM/336-38 dated 03 May, 2019 have stated as under:-

"The Assurance is based on technical appraisal of Par-Tapi-Narmada (PTN) link project by Central Water Commission (CWC). In this regard, it is to inform that technical appraisal of Detailed Project Report of PTN link project has been taken up by the respective specialized units of CWC/CEA and aspects related to Hydrology, Plant Planning, Seismic aspects, Hydel Civil Design, Concrete Dam Design, Embankment Design, Gates Design and Barrage & Canal Design, have been cleared subject to some/certain conditions. However, Inter-State aspect, Power aspect and Irrigation Planning aspect are pending. The current status of these aspects is given at Annexure (Annexure-II). It is pertinent to mention here that major issue is clearance from Inter-State aspect which is pending for want of signing of MoU for water sharing agreement between Government of Gujarat and Government of Maharashtra. As such no time limits can be set for the concerned State Governments which may agree or disagree with the proposal or may opt not to respond to the proposal. Any undue forceful persuasion attempt by the Central Government would be against the spirit of consultative nature of the Inter-Linking of Rivers program and against the federal structure of the Constitution."

4. In view of the above, the Ministry, with the approval of the then Minister of State (Water Resources, River Development and Ganga Rejuvenation, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 05/08/2020

NEW DELHI



GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †937
ANSWERED ON 21.12.2017

INTER-LINKING OF RIVERS

†937. SHRIMATI RANJANBEN BHATT

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to reconsider the inter-linking of rivers seriously;
- (b) if so, whether the Government has taken any steps in this regard till now and if so, the details thereof;
- (c) whether the Government proposes to inter-link the rivers flowing in Gujarat; and
- (d) if so, the details thereof along with the time by which this work is likely to be initiated/completed?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation, now Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR, RD & GR) in August 1980 for water resources development through inter basin transfer of water, for transferring water from water surplus basins to water-deficit basins. Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component & 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). The Pre-Feasibility Report (PFR) of the all 30 links have been prepared and circulated to the concerned State Governments by the NWDA. After survey and investigations, Feasibility Reports of 14 links under Peninsular Component and Feasibility Reports of 2 links and draft Feasibility Reports of 7 links (Indian portion) under Himalayan Component have been completed. Present status, States concerned and States benefited of Inter Basin Water Transfer Links are given in Annexure.

Four priority links under Peninsular Rivers Component have been identified for preparation of Detailed Project Reports (DPR) viz; Ken-Betwa link project (KBLP) Phase -I & II, Damanganga-Pinjal link project, Par-Tapi-Narmada link project and Mahanadi-Godavari link project. The preparation of DPR of a project is taken up only after consent of concerned State Governments. Based on the concurrence of the concerned States, DPRs of KBLP Phase-I & Phase-II,

Contd...P/2

Damanganga-Pinjal link project and Par-Tapi-Narmada link project have been completed. The techno-economic clearance and various statutory clearances of the KBLP Phase-I have been accorded. The techno-economic clearance of the Damanganga-Pinjal link project has also been accorded subject to statutory clearances. The DPR of Par-Tapi-Narmada link project has been submitted for technical appraisal in Central Water Commission.

Inter Linking of Rivers (ILR) programme has been taken up on high priority. The Government is pursuing the ILR program in a consultative manner.

(c) & (d) The Government of Maharashtra and Gujarat have agreed to implement Damanganga-Pinjal link project and Par-Tapi-Narmada link project benefitting Maharashtra and Gujarat for which DPRs have been completed. Techno-economic appraisal for Damanganga-Pinjal link project has been accorded by MoWR, RD & GR. The DPR of Par-Tapi-Narmada has been submitted for technical appraisal in Central Water Commission. Terms of Reference for Environmental Impact Assessment studies with modified scope of this link project has been approved by Ministry of Environment, Forest and Climate Change (MoEF&CC) and studies have been entrusted to WAPCOS Limited. Draft Memorandum of Understandings (MoUs) for implementation of these link projects have been sent to Government of Maharashtra & Gujarat for concurrence.

Also, at the request of Government of Gujarat, the studies related to Damanganga-Sabarmati-Chorwad intra-state link project were taken up by NWDA and PFR of this link has been completed.

The implementation of ILR projects involves various steps such as preparation of PFRs/FRs of links, negotiation and consensus among concerned States, preparation of DPRs of the projects, clearance from appraisal agencies which includes clearance by MoEF&CC and Ministry of Tribal Affairs, techno-economic clearance by Advisory Committee on Irrigation, Flood control & multipurpose projects of MoWR, RD & GR, investment clearance and the construction time required for the completion of the project as per the DPR.

The implementation of a project is taken up after preparation of its DPR with the consensus of concerned States and obtaining requisite statutory clearances. The implementation of the projects will take varying periods of time.

ANNEXURE

Annexure referred to in reply to part (a) & (b) of Unstarred Question No. 937 to be answered in Lok Sabha on 21.12.2017 regarding "Inter-linking of Rivers".

Present status of Inter Basin Water Transfer Links, the States involved, name of rivers and status of Feasibility Reports/Detailed Project Report

Sl. No	Name	Rivers	States concerned	Status
Peninsular Component				
1	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Mahanadi & Godavari	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chattisgarh	FR Completed
2	Godavari (Inchampalli) - Krishna (Pulichintala) link	Godavari & Krishna	-do-	FR Completed
3	Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Godavari & Krishna	Odisha, Maharashtra, Madhya Pradesh, Andhra Pradesh, Karnataka & Chattisgarh,	FR Completed
4	Godavari (Polavaram) - Krishna (Vijayawada) link	Godavari & Krishna	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chattisgarh	FR Completed
5	Krishna (Almatti) - Pennar link	Krishna & Pennar	-do-	FR Completed
6	Krishna (Srisailam) - Pennar link	Krishna & Pennar	-do-	FR Completed
7	Krishna (Nagarjunasagar) - Pennar (Somasila) link	Krishna & Pennar	Maharashtra, Andhra Pradesh & Karnataka,	FR Completed
8	Pennar (Somasila) - Cauvery (Grand Anicut) link	Pennar & Cauvery	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
9	Cauvery (Kattalai) - Vaigai -Gundar link	Cauvery, Vaigai & Gundar	Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
10	Ken-Betwa link	Ken & Betwa	Uttar Pradesh & Madhya Pradesh	FR & DPR (Ph-I&II) Completed
11	Parbati -Kalisindh- Chambal link	Parbati, Kalisindh & Chambal	Madhya Pradesh, Rajasthan & Uttar Pradesh (UP requested to be consulted during consensus building)	FR Completed
12	Par-Tapi-Narmada link	Par, Tapi & Narmada	Maharashtra & Gujarat	FR & DPR Completed
13	Damanganga - Pinjal link	Damanganga & Pinjal	Maharashtra & Gujarat	FR & DPR Completed
14	Bedti - Varda link	Bedti & Varda	Maharashtra, Andhra Pradesh & Karnataka	PFR Completed
15	Netravati - Hemavati link	Netravati & Hemavati	Karnataka, Tamil Nadu & Kerala	PFR Completed
16	Pamba - Achankovil - Vaippar link	Pamba, Achankovil & Vaippar	Kerala & Tamil Nadu,	FR Completed
Himalayan Component				
1.	Manas-Sankosh-Tista-	Manas-	Assam, West Bengal,	PFR completed

Sl. No	Name	Rivers	States concerned	Status
	Ganga (M-S-T-G) link	Sankosh-Tista-Ganga	Bihar & Bhutan	
2.	Kosi-Ghaghra link	Kosi & Ghaghra	Bihar, Uttar Pradesh & Nepal	PFR completed
3.	Gandak-Ganga link	Gandak & Ganga	-do-	Draft FR completed (Indian portion)
4.	Ghaghra-Yamuna link	Ghaghra & Yamuna	-do-	FR completed (Indian portion)
5.	Sarda-Yamuna link	Sarda & Yamuna	Bihar, Uttar Pradesh, Haryana, Rajasthan, Uttarakhand & Nepal	FR completed (Indian portion)
6.	Yamuna-Rajasthan link	Yamuna & Sukri	Uttar Pradesh, Gujarat, Haryana & Rajasthan	Draft FR completed
7.	Rajasthan-Sabarmati link	Sabarmati	-do-	Draft FR completed
8.	Chunar-Sone Barrage link	Ganga & Sone	Bihar & Uttar Pradesh	Draft FR completed
9.	Sone Dam – Southern Tributaries of Ganga link	Sone & Badua	Bihar & Jharkhand	PFR completed
10.	Ganga(Farakka)-Damodar-Subernarekha link	Ganga, Damodar & Subernarekha	West Bengal, Odisha & Jharkhand	Draft FR completed
11.	Subernarekha-Mahanadi link	Subernarekha & Mahanadi	West Bengal & Odisha	Draft FR Completed
12.	Kosi-Mechi link	Kosi & Mechi	Bihar, West Bengal & Nepal	PFR completed Entirely lies in Nepal
13.	Ganga (Farakka)-Sunderbans link	Ganga & Ichhamati	West Bengal	Draft FR completed
14.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Manas, Tista & Ganga	-do-	(Alternative to M-S-T-G Link) dropped

- PFR- Pre Feasibility Report
- FR- Feasibility Report
- DPR- Detailed Project Report

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 237

Appendix IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 938 dated 21.12.2017 regarding "Funds for Sports Authority of Gujarat".

On 21 December, 2017, Shri Mansukhbhai Dhanjibhai Vasava, M.P., addressed an Unstarred Question No. 938 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports *vide* O.M. No. F.No. 6-40/MYASMDSD/2017/5445 dated 20 December, 2018 have stated as under:-

"None of the words/expressions used in the statement given by the Ministry may be considered as expressions constituting Assurance. Moreover, an Assurance given in either House is required to be fulfilled within a period of 3 months from the date of the Assurance. Submission of Utilisation Certificate (UC) is a standard procedure in the grant-in-aid released by the Government and in this case the UC has to be submitted by the beneficiary i.e., Sports Authority of Gujarat. The answer treated as an Assurance is not something which can be fulfilled by this Ministry within three month as it depends upon submission of the same by the beneficiary."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) in the Ministry of Youth Affairs and Sports, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 05/08/2020

NEW DELHI



**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. †938
TO BE ANSWERED ON 21.12.2017**

Funds for Sports Authority of Gujarat

†938. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Sports Authority of Gujarat has been allocated/sanctioned funds during the last three years;**
- (b) the place-wise details of the work done against the sanctioned funds in Gujarat;**
- (c) whether the Government has reviewed the work done against the sanctioned funds; and**
- (d) if so, the outcome of the review?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

(a) & (b) The Ministry of Youth Affairs & Sports has been implementing various schemes for promotion of sports in the entire country, including Gujarat, through creation/development of sports infrastructure and conduct of annual sports competitions. Proposals, as and when received from States/UTs under these Schemes, if complete in all respects and

technically feasible, are being sanctioned subject to availability of funds. No State-wise allocation of funds is made for this purpose.

Details of funds sanctioned to Sports Authority of Gujarat during the last three years is attached as Annexure - I.

(c) & (d) The Utilization Certificate (UC) in respect of Rs.2.46 crore sanctioned in the year 2016-17 for conducting sports competitions at District and State level under Khelo India Scheme has become due on 01.04.2017 which is awaited. Sports Authority of Gujarat has been reminded.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE LOK SABHA UNSTARRED QUESTION NO. †938 FOR 21.12.2017 ASKED BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA, MP, REGARDING FUNDS FOR SPORTS AUTHORITY OF GUJARAT

Annexure - I

Details of funds sanctioned to Sports Authority of Gujarat during the year 2014-15 to 2016-17

2014-15 : NIL

2015-16 : NIL

2016-17

(Rs. in crore)

S. No.	Particulars	Grant Sanctioned (Date)	Remarks
1.	For conducting sports competitions at District and State level (Recurring grant)	2.46 (27.09.2016)	Utilization Certificate (UC) has become due on 01.04.2017 which is awaited.
2.	Construction of Synthetic Athletic Track at Naroda, District Ahmadabad (Non-recurring grant)	7.00 (20.03.2017)	Out of Rs.7.00 crore sanctioned, Rs.2.50 crore was released as first installment, the Utilization Certificate (UC) for which will become due on 01.04.2018.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
(LOK SABHA)

Appendix-VI

MEMORANDUM No. 238

Subject: Request for dropping of Assurance given in reply to Starred Question No. 164 dated 29 December, 2017 Supplementary by (Dr. Sanjay Jaiswal, M.P.) regarding "Cooperation in Health Sector"

On 29 December, 2017, Shri Vinayak Bhaurao Raut and Shri Shrirang Appa Barne, M.Ps., addressed a Starred Question No. 164 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Dr. Sanjay Jaiswal, M.P., raised the following Supplementary Question to the Minister of Health and Family Welfare:-

"At first, I would like to congratulate the hon'ble Minister. Cuba is an ideal center in the entire world in the sense that how quite better treatment can be made available at cheaper rates. India needs to learn from Cuba. They have signed an MoU in this regard. The Hon'ble Minister launched a programme for active surveillance for tuberculosis and also launched Mission Indradhanush. Cuba has to learn from these programmes. We also need to learn from Cuba as to how they provide treatment even to their Head of the Nation at cheaper rates and of quite high quality. The seven things that have been enumerated by the Hon'ble Minister do not include policy making. I request that the policy makers in the Department of Health should visit Cuba and learn as to how the medical facility of the standard equivalent what is of available in the developed countries of world be provided at cheaper rates. Whether the Minister of Health and Family Welfare will send any of his team there to learn the said financial management so that India also can follow the said pattern of providing medical facilities at cheaper rates."

3. In reply, the Minister of Health and Family Welfare stated as follows:-

"We will put this suggestion before the Joint Working Group that is to be formed. Last year, our Minister of State visited Cuba and conducted a study with the officers there, but in the Joint Working Group certainly, we will look into it. "

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health

and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Health and Family Welfare (Department of Health and Family Welfare) *vide* O.M. No. H-11016/6/2017-IC [FTS=3136145] dated 26 December, 2019 have stated as under:

"It is informed that under Article 5 of the Memorandum of Understanding (MoU) on cooperation in the field of Health and Medicine signed with Cuba on 06th December, 2017, there is a provision for holding joint meeting with Cuba to further elaborate the details of cooperation and oversee its implementation. An O.M. dated 05 January, 2018 was issued through the Ministry of External Affairs (MEA), inter-alia, requesting the Cuban side to suggest two sets of dates, alongwith Agenda, for holding the first joint meeting under the MoU. The MEA vide their O.M. No. WIII/239/01/2017 dated 30 July 2018 has informed about the composition of the Cuban Working Group. However, reply from the Cuban side is awaited on date(s) for holding the first meeting of the Joint Working Group (JWG) on health cooperation. A reminder in this regard has been issued to MEA on 10th December 2019. Further, it is also to state that once the date(s) of holding the 1st JWG meeting are finalised, the Working Group from Indian side would be instructed to take up the matter of the above mentioned Assurance with Cuban side, during the meeting of 1st JWG between India and Cuba."

6. In view of the above, the Ministry, with the approval of the Minister of State for Health and Family Welfare, have requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 05/08/2020

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
STARRED QUESTION NO. 164
TO BE ANSWERED ON THE 29TH DECEMBER, 2017
COOPERATION IN HEALTH SECTOR

*164. SHRI VINAYAK BHAURAO RAUT:
SHRI SHRIRANG APPA BARNE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether India and Cuba have signed a Memorandum of Understanding (MoU) for enhanced cooperation in the health sector recently;
- (b) if so, the details thereof along with the aims, objectives and the key areas identified for cooperation in this MoU;
- (c) the extent to and the manner in which it will be beneficial to the Indian health sector; and
- (d) the time by which the MoU will be implemented alongwith the present status thereof?

ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 164* FOR 29TH DECEMBER, 2017

(a): A bilateral Memorandum of Understanding (MoU) was signed between India and Cuba on 06th December, 2017 for cooperation in the field of Health and Medicine.

(b) to (d): The objectives of the MoU are for establishing comprehensive inter-ministerial and inter-institutional cooperation in the field of health with the aim of upgrading the quality and reach of human, material and infrastructural resources involved in healthcare, medical education & training and research in both countries for mutual benefit. The main areas of cooperation covered under the MoU are as follows:

- (i) Exchange and training of medical doctors, officials, other health professionals and experts;
- (ii) Assistance in development of human resources, health services and setting up of health care facilities;
- (iii) Short term training of human resources in health;
- (iv) Regulation of pharmaceuticals, medical devices and exchange of information;
- (v) Promotion of business development opportunities in pharmaceuticals and others identified by parties;
- (vi) Procurement of generic and essential drugs and assistance in sourcing of drug supplies;
- (vii) Procurement of health equipment and pharmaceutical products; and
- (viii) Any other area of cooperation as may be mutually decided upon.

The MoU will encourage joint initiatives and technology development in the health sector. It will strengthen bilateral ties between India and Cuba. The validity of the MoU is for a period of five (5) years from the date of signing, with provision of further extension for another five (5) years. There is a provision to set up Joint Working Group to further elaborate the details of cooperation and to oversee the implementation of the MoU.

(Q. 164)

श्री श्रीरंग आप्पा बारणे: माननीय अध्यक्ष जी, भारत और क्यूबा के बीच स्वास्थ्य क्षेत्र में आपसी सहयोग को बढ़ावा देने के लिए 6 दिसम्बर, 2017 को समझौता ज्ञापन पर हस्ताक्षर हुए हैं। सरकार का यह सराहनीय कदम है।

महोदया, क्यूबा में मेडिकल सेवाएं बहुत सस्ती हैं, जिसके कारण काफी लोग क्यूबा जाकर स्वास्थ्य लाभ लेते हैं। हमारे देश में कैंसर, हृदय रोग, किडनी, लीवर ट्रांसप्लांट के इलाज में बहुत खर्चा आता है। इसके लिए पंत प्रधान राहत कोष सहायता मिलती है, लेकिन यह सहायता सबको नहीं मिल पाती। देश में बहुत से ऐसे इलाके हैं, जो आर्थिक रूप से पिछड़े हुए हैं, जैसे महाराष्ट्र में विदर्भ और उत्तर प्रदेश में बुन्देलखंड है। ... (व्यवधान)

माननीय अध्यक्ष : बारणे जी, आप अपना प्रश्न पूछिए।

श्री श्रीरंग आप्पा बारणे: मैडम, मैं प्रश्न पूछ रहा हूँ। इसके अतिरिक्त देश भर में आदिवासी इलाके बहुत सारे हैं, जहां इन रोगों के इलाज के लिए ज्यादा से ज्यादा खर्चा होता है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि इस समझौते से देश के आर्थिक रूप से पिछड़े क्षेत्रों और आदिवासी इलाकों में कैंसर, हृदय रोग, किडनी, लीवर ट्रांसप्लांट आदि गंभीर बीमारियों का इलाज सस्ता और सुचारु रूप से मिलने के लिए सरकार क्या कर रही है?

श्री जगत प्रकाश नड्डा: माननीय अध्यक्ष महोदया, जहां तक क्यूबा के साथ एमओयू का सवाल है, तो वह हमारे एग्जिस्टिंग डॉक्टरों की आपस में ट्रेनिंग की दृष्टि से है। दूसरा, जो हमारी रॉ ह्यूमन फोर्स है, उसे हम कैसे मेडिकल की ट्रेनिंग दे सकते हैं, उस विषय को लेकर है। फार्मास्यूटिकल्स को लेकर है और फार्मास्यूटिकल्स के साथ-साथ हमारी इन्डिजिनस मेडिसिन्स के बारे में भी यह समझौता है।

जहां तक आपने ट्राइबल इलाके की समस्या की बात कही और विशेष कर आपने कैंसर, कार्डियोवास्कुलर डिजीज, किडनी डिजीज आदि की बात कही, तो उसके लिए भारत सरकार ने बहुत से प्रोग्राम्स चला रखे हैं। जहां तक कैंसर का सवाल है, तो उसके लिए हम नैशनल कैंसर सेंटर से लेकर स्टेट कैंसर सेंटर और उसके साथ-साथ टर्शियरी कैंसर सेंटर भी दे रहे हैं और उसके माध्यम से हम कोशिश कर रहे हैं कि कैंसर की दृष्टि से, जो इक्विपमेंट में टेक्नीकल सपोर्ट और ट्रेनिंग में सपोर्ट दिया जाये, वह हम प्रदेश सरकारों को दे रहे हैं।

उसी तरीके से महाराष्ट्र, छत्तीसगढ़ एवं बाकी सभी जगहों पर टर्शियरी कैंसर सेंटर्स और स्टेट कैंसर इंस्टीट्यूट्स दिए गए हैं। एक कैंसर इंस्टीट्यूट 120 करोड़ रुपये और टर्शियरी कैंसर सेंटर पर 45 से 50 करोड़

रुपये खर्च करके हम देते हैं। जहां तक सुपर-स्पेशियलिटी मेडिकल कॉलेजेज की बात है, हम उनको अपग्रेड कर रहे हैं और सुपर-स्पेशियलिटी के लिए स्टेट गवर्नमेंट्स को सपोर्ट कर रहे हैं। वह हम महाराष्ट्र में भी कर रहे हैं। ट्राइबल एरियाज के बारे में स्टेट गवर्नमेंट्स की तरफ से जो प्रपोजल्स आते हैं, उसके माध्यम से हम कर रहे हैं। भारत सरकार की ओर से प्रदेश सरकार को टेक्नीकल सपोर्ट और फाइनेंशियल सपोर्ट दिया जाता है।

श्रीरंग आप्पा बारणे : माननीय मंत्री जी ने लिखित रूप से समझौतों के आदान-प्रदान के बारे में बताया, लेकिन मैं आपके संज्ञान में लाना चाहता हूँ कि आज भी देश की आबादी का साठ प्रतिशत हिस्सा गांवों में रहता है। आज भी स्वास्थ्य केन्द्रों में मेडिकल केयर पर्सन्स नहीं होते हैं और कई स्वास्थ्य केन्द्रों में डाक्टर्स की संख्या भी कम है। टेक्नीशियन भी नहीं होते हैं। साधनों एवं प्रशिक्षण के आदान-प्रदान के लिए करार हुआ है, लेकिन देश भर के कई ऐसे इलाके हैं, जहां मेडिकल हेल्थ केयर सेंटर्स चलते हैं, लेकिन वहां डाक्टर्स ही नहीं होते हैं। यह आदान-प्रदान कैसे होगा?

माननीय अध्यक्ष: क्या इसके लिए एमओयू नहीं करें? आप अपना प्रश्न पूछिए।

श्रीरंग आप्पा बारणे: वहां लोगों को स्वास्थ्य केन्द्रों से कैसे राहत मिलेगी?

श्री जगत प्रकाश नड्डा: मैडम, यह प्रश्न मूल प्रश्न से रिलेटेड नहीं है। प्रश्न संख्या-8 माननीय सदस्य के इसी प्रश्न से संबंधित है, जो शॉर्टेज ऑफ डॉक्टर्स के बारे में है। ... (व्यवधान)

इसके बारे में, मैं एक ही बात कहूंगा। जहां तक हमारी सरकार का सवाल है, हमने कोशिश की है कि सबसे पहले मेडिकल सीट्स बढ़ाई जाएं। मेडिकल प्रोफेशन की दृष्टि से पोस्ट ग्रेजुएट सीट्स में इसी साल के अंदर 5000 सीट्स बढ़ाई गई हैं। सुपर-स्पेशियलिटी के लिए हम काम कर रहे हैं। दूसरी बात यह है कि हमारा कहना है कि to make available the doctor in the Rural CHCs, whatever facilities you need, the Government of India is committed. It is for the State Governments to come up. हमने उनसे यह भी कहा है कि अगर आपको गायनाकोलॉजिस्ट चाहिए, वह जिस तनखाह पर मिलती है, वह जिस तनखाह पर आपको अवेलेबल हो सकती है, आप देने की कृपा करें, भारत सरकार उनकी तनखाह देगी। That is our commitment. We will do it.

डॉ. संजय जायसवाल: अध्यक्ष महोदय, सबसे पहले मैं माननीय मंत्री जी को बधाई दूंगा। पूरे विश्व में क्यूबा एक आइडियल सेंटर है कि कैसे कम खर्च में बहुत बढ़िया इलाज हो सके। भारत को भी क्यूबा से सीखने की जरूरत है। उन्होंने इसके लिए एमओयू साइन किया है। माननीय मंत्री जी ने ट्यूबरकुलोसिस के लिए एक्टिव सर्विलेंस का कार्यक्रम चलाया, मिशन इन्द्रधनुष चलाया, उसे क्यूबा को सीखने की जरूरत है। हमें भी क्यूबा से सीखने की जरूरत है कि वे कैसे कम खर्च में अपने राष्ट्राध्यक्षों तक का इलाज अपने ही यहां करते हैं और बहुत अच्छा

इलाज करते हैं। माननीय मंत्री जी ने जो सात चीजें बताई हैं, उनमें पॉलिसी मेकिंग नहीं है। मेरा अनुरोध है कि हेल्थ डिपार्टमेंट में जो पॉलिसी मेकर्स हैं, वे क्यूबा में जाकर सीख सकें कि कम से कम खर्च में कैसे दुनिया के विकसित देशों के बराबर की सुविधा दी जा सके। इसके लिए क्या स्वास्थ्य मंत्री अपनी किसी टीम को क्यूबा का फाइनेंशियल मैनेजमेंट सीखने के लिए वहां भेजेंगे, जिससे भारत भी कम खर्च में उसी तरह से फॉलो कर सके?

श्री जगत प्रकाश नड्डा: मैडम, जो ज्वाइंट वर्किंग ग्रुप बनेगा, उसमें हम इस सुझाव को रखेंगे। पिछले साल हमारे एमओएस क्यूबा गए थे और वहां उन्होंने ऑफिसर्स के साथ स्टडी की थी, लेकिन ज्वाइंट वर्किंग ग्रुप में certainly, we will look into it.

SHRI ADHIR RANJAN CHOWDHURY: Madam, there is an adage that 'necessity knows no bounds.' Out of desperation, I am going to deviate from the core issue of the question.

HON. SPEAKER: No, please.

SHRI ADHIR RANJAN CHOWDHURY: I am seeking your indulgence. Just listen to me, Madam... *(Interruptions)*

West Bengal has been ravaged by dengue.

HON. SPEAKER: If the hon. Minister wants to answer it, I have no objection.

... *(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY: Actually, dengue has assumed an epidemic proportion in West Bengal. But we do not have even an iota of knowledge of what is the exact figure of dengue casualties.

I have persuaded your Ministry also to extend all kinds of cooperation. Even in Bengal, doctors have been forced not to mention the cause of death. It is really a matter of great concern.

29.12.2017

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Therefore, I would like to get the information from your Ministry as to what is the exact position concerning West Bengal in so far as Dengue invasion is concerned. It is because Dengue has almost assumed epidemic proportions and doctors have been forced not to mention the cause of death.

HON. SPEAKER: This is not related to this Question.

SHRI JAGAT PRAKASH NADDA: Madam, it is not related to this Question.

MEMORANDUM No. 240

Subject: Request for dropping of Assurance given in reply to Starred Question No. 93 dated 08.02.2018 regarding "Inter-Linking of Rivers"

On 08 February, 2018, Shri Harishchandra Chavan and Shri Mansukhbhai Dhanjibhai Vasava, M.Ps., addressed a Starred Question No. 93 to the Minister of Water Resources, River Development and Ganga Rejuvenation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development and Ganga Rejuvenation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Water Resources, River Development and Ganga Rejuvenation *vide* O.M. No. 12/3/2018-BM/420-22 dated 03 June, 2019, have stated as under:-

"The Ministry had furnished factual information in reply to SQ 93 wherein no Assurance has been made or is intended to be made. It may be noted that a similar Assurance given in reply to RS USQ No. 307 dated 05.02.2018 was dropped by the Committee on Government Assurances (CGA), Rajya Sabha Secretariat *vide* OM dated 26.04.2018. The text of the Assurance made in Rajya Sabha USQ No. 307 dated 05.02.2018 is 'based on the suggestions of Government of Odisha, National Water Development Agency (NWDA) has prepared a preliminary revised proposal of Mahanadi-Godavari link project with reduced submergence and submitted to the State Government of Odisha for consideration.' It may be observed here that the text of the Assurances given in Rajya Sabha USQ No. 307 dated 05.02.2018 (now dropped) and in Lok Sabha SQ No. 93 dated 08.02.2018 (the instant case) are same. So far as the treated Assurance regarding Lok Sabha SQ No. 93 is concerned, it may be mentioned that the preliminary revised proposal of Mahanadi-Godavari link with reduced submergence was sent to Government of Odisha for consideration and the Government of Odisha has made certain observations on the water balance studies and river stimulation study of Mahanadi (Barmul)-Godavari link. NWDA has examined the observations and has replied to Government of Odisha accordingly. The preparation of Feasibility Report of the above alternative proposal is under finalization in NWDA. The Feasibility Report will be sent to Government of Odisha and other party States for their concurrence. As such no time limits can be set for Government of Odisha or other party States which may agree or disagree with the proposal or may opt not to respond to the proposal. The Central Government is pursuing the inter-linking of rivers (ILR) program in a consultative manner. Any undue forceful persuasion attempt by the Central

Government would be against the spirit of consultative nature of the ILR program and against the federal structure of the Constitution."

4. In view of the above, the Ministry, with the approval of the Minister of State (Water Resources, River Development & Ganga Rejuvenation) have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 05/08/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*93
ANSWERED ON 08.02.2018

INTER-LINKING OF RIVERS

†*93. SHRI HARISHCHANDRA CHAVAN
SHRI MANSUKHBHAI DHANJIBHAI VASAVA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has interlinked any of the rivers in the country;
- (b) if so, the river-wise details thereof along with the benefits accrued as a result thereof;
- (c) if not, the reasons therefor and the reaction of the Government thereto; and
- (d) the corrective steps taken by the Government in this regard?

ANSWER

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION, ROAD TRANSPORT & HIGHWAYS AND SHIPPING

(SHRI NITIN JAIRAM GADKARI)

- (a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF STARRED QUESTION NO. †*93 TO BE ANSWERED IN LOK SABHA ON 08.02.2018 REGARDING "INTER-LINKING OF RIVERS" ASKED BY SHRI HARISHCHANDRA CHAVAN AND SHRI MANSUKHBHAI DHANJIBHAI VASAVA, M.Ps.

(a) to (d) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation in August 1980 for transferring water from water surplus basins to water-deficit basins. Under the NPP, the National Water Development Agency (NWDA) identified 30 links (16 under Peninsular Component & 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). The Pre-Feasibility Reports (PFRs) of the all 30 links have been prepared and circulated to the concerned State Governments. After survey and investigations, FRs of 14 links under Peninsular Component and FRs of 2 links and draft FRs of 7 links (Indian portion) under Himalayan Component have been completed. Present status, States concerned, and benefits are given in **Annexure**. The Inter-Linking of River (ILR) programme has been taken up on high priority. The Government is aware about several issues involved in the ILR programme and is pursuing it in a consultative manner.

The Supreme Court vide its judgment dated 27.02.2012 in the Writ Petition (Civil) No. 512 of 2002 on 'Networking of Rivers' along with Writ Petition No. 668 of 2002 directed the Union of India to constitute a Committee under the chairmanship of Minister of Water Resources for the implementation of ILR. A committee called "Special Committee on Interlinking of Rivers" was constituted for the implementation of ILR under the Chairmanship of the Union Minister (WR, RD & GR) vide Gazette Notification dated 23rd September, 2014. Fourteen meetings of this Committee have been held so far (last meeting held on 17.01.2018 at New Delhi), wherein Irrigation/ Water Resources Ministers and Secretaries of various States participated. The Special Committee on ILR takes into consideration all the suggestions/observations of stakeholders while planning and formulating ILR projects. Vigorous efforts have been made for generating consensus with development of alternative plans and also setting out road maps for implementation of mature projects. Further, MoWR, RD & GR vide O.M. dated 13th April, 2015 constituted a Task Force for Interlinking of Rivers (TF-ILR) under the Chairmanship of Shri B.N. Navalawala, Chief Advisor, MoWR, RD&GR. So far, eight (8) meetings of the TF-ILR has been held and the last meeting was held on 15.09.2017.

Four priority links under Peninsular Rivers Component have been identified for preparation of DPR viz; Ken-Betwa link project (KBLP) Phase -I & II, Damanganga-Pinjal link project, Par-Tapi-Narmada link project and Mahanadi-Godavari link project. The preparation of DPR of a project is taken up after consent of concerned State Governments. DPRs of KBLP Phase-I & Phase-II, Damanganga-Pinjal link project and Par-Tapi-Narmada link project have been completed. The techno-economic clearance and various statutory clearances of the KBLP Phase-I have been accorded. Based on the request of Government of M.P., the DPRs of projects included under KBLP Phase-II viz., Lower Orr dam, Bina complex projects and Kotha barrage have been completed by NWDA/ Government of M.P. and submitted for techno-economical appraisal in Central Water Commission (CWC).

The techno-economic clearance of the Damanganga-Pinjal link project has been accorded subject to statutory clearances. The DPR of Par-Tapi-Narmada link project has been submitted for technical appraisal in CWC. The DPR of the Mahanadi – Godavari link could not be taken up as the Government of Odisha was not agreeable for Mahanadi – Godavari link, a mother link of 9 link system viz., Mahanadi – Godavari – Krishna – Pennar – Palar – Cauvery – Vaigai – Gundar linkage due to large submergence involved in Manibhadra Dam. Based on the suggestions of Govt. of Odisha, NWDA has prepared a preliminary revised proposal of Mahanadi- Godavari Link Project with reduced submergence and submitted to the Govt. of Odisha for consideration.

The implementation of ILR projects involves various steps such as preparation of PFRs/FRs; negotiation and consensus among concerned States; preparation of DPRs; clearance from appraisal agencies including clearance by Ministry of Environment & Forests and Climate Change (MoEF&CC) and Ministry of Tribal Affairs; techno-economic clearance by Advisory Committee on Irrigation, Flood Control & Multipurpose Projects of MoWR, RD & GR; investment clearance and the actual construction time required for the completion of the project as per DPR.

The implementation of a project is taken up after preparation of its DPR with the consensus of concerned States and obtaining requisite statutory clearances.

ANNEXURE

Annexure referred to in reply to part (a) to (d) of Starred Question No. †*93 to be answered in Lok Sabha on 08.02.2018 regarding "Inter-linking of Rivers".

Present status of Inter Basin Water Transfer Links, the States involved, name of rivers, proposed benefits and status of Feasibility Reports/Detailed Project Report

Sl. No	Name	States concerned	States benefited	Annual Irrigation (Lakh ha)	Domestic and Industrial supply (MCM)	Hydro power (MW)	Present status
Peninsular Component							
1	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Odisha, Maharashtra, AP, Karnataka, Chattisgarh & Telangana	Andhra Pradesh & Odisha	0.91+3.52 = 4.43	802	445	FR completed.
2	Godavari (Inchampalli) - Krishna (Pulichintala) link	-do-	Telangana and Andhra Pradesh	1.09+5.04= 6.13	413	--	FR completed
3	Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Odisha, Maharashtra, Madhya Pradesh, AP, Karnataka, Chattisgarh & Telangana	Telangana	2.87	237	975	FR completed
4	Godavari (Polavaram) - Krishna (Vijayawada) link	Odisha, Maharashtra, AP, Karnataka, Chattisgarh & Telangana	Andhra Pradesh	5.82	162	--	FR completed
5	Krishna (Almatti) - Pennar link	Maharashtra, Karnataka, Telangana & AP	Andhra Pradesh & Karnataka	1.90+0.68 = 2.58	56	--	FR completed
6	Krishna (Srisailem) - Pennar link	-do-	--	--	--	17	FR completed
7	Krishna (Nagarjunasagar) - Pennar (Somasila) link	Maharashtra, AP & Karnataka	Andhra Pradesh	5.81	124	90	FR completed
8	Pennar (Somasila) - Cauvery (Grand Anicut) link	AP, Karnataka, Tamil Nadu, Kerala & Puducherry	AP, Tamil Nadu & Puducherry	0.49+4.36 + 0.06 = 4.91	1105	--	FR completed

Sl. No	Name	States concerned	States benefited	Annual Irrigation (Lakh ha)	Domestic and Industrial supply (MCM)	Hydro power (MW)	Present status
9	Cauvery (Kattalai) - Vaigai - Gundar link	Karnataka, Tamil Nadu, Kerala & Puducherry	Tamil Nadu	3.38	185	--	FR completed
10	a) Ken-Betwa Link Phase-I	Uttar Pradesh & Madhya Pradesh	Uttar Pradesh & Madhya Pradesh	2.66 + 3.69 = 6.35	49	78	FR&DPR (Ph-I&II) completed
	b) Ken-Betwa link Phase-II	- do-	Madhya Pradesh	0.99	6	-	
11	Parbati - Kalisindh- Chambal link	Madhya Pradesh, Rajasthan & Uttar Pradesh (UP requested to be consulted during consensus building)	Madhya Pradesh & Rajasthan	*Alt.I: 2.05+ 0.25 = 2.30 (Alt.II: 1.77+ 0.43 = 2.20)	13.2	--	FR completed
12	Par-Tapi-Narmada link	Maharashtra & Gujarat	Gujarat & Maharashtra	2.32	76	22	FR&DPR completed
13	Damanganga-Pinjal link (As per DPR)	-do-	Maharashtra (only water supply to Mumbai)	--	895 (including 316 MCM from Pinjal dam proposed by GoM)	--	FR&DPR completed
14	Bedti- Varda link	Maharashtra, Andhra Pradesh & Karnataka	Karnataka	0.60	--	4	PFR completed
15	Netravati- Hemavati link	Karnataka, Tamil Nadu & Kerala	Karnataka	0.34	--	--	PFR completed.
16	Pamba-Achankovil-Vaippar link	Kerala & Tamil Nadu,	Kerala & Tamil Nadu	0.91	--	508	FR completed

Himalayan Component							
Sl. No	Name	States concerned	States benefited	Annual Irrigation (Lakh ha)	Domestic and Industrial supply (MCM)	Hydropower (MW)	Present status
1.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Assam, West Bengal, Bihar & Bhutan	Assam, West Bengal & Bihar	2.08 + 1.82 + 2.64 = 6.54	--	5287	PFR completed
2.	Kosi-Ghaghra link	Bihar, Uttar Pradesh & Nepal	Bihar & Uttar Pradesh	8.17 + 0.67 + 1.74 (Nepal) = 10.58	48	--	PFR completed
3.	Gandak-Ganga link	-do-	Uttar Pradesh	37.99 + 2.41 (Nepal) = 40.40	700	--	Draft FR completed (Indian portion)
4.	Ghaghra-Yamuna link	-do-	Uttar Pradesh	25.30 + 1.35 (Nepal) = 26.65	1391	10884	FR completed (Indian portion)
5.	Sarda-Yamuna link	Bihar, UP, Haryana, Rajasthan, Uttarakhand & Nepal	Uttar Pradesh & Uttarakhand	3.45 + 0.30 = 3.75	6250	3600	FR completed (Indian portion)
6.	Yamuna-Rajasthan link	UP, Gujarat, Haryana & Rajasthan	Haryana & Rajasthan	0.435 + 2.442 = 2.877	57	--	Draft FR completed
7.	Rajasthan-Sabarmati link	-do-	Rajasthan & Gujarat	5.35 + 2.04 = 7.39	282	--	Draft FR completed
8.	Chunar-Sone Barrage link	Bihar & UP	Bihar & Uttar Pradesh	0.30 + 0.37 = 0.67	--	--	Draft FR completed
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar & Jharkhand	Bihar & Jharkhand	2.99 + 0.08 = 3.07	360	95	Draft FR completed
10.	Ganga(Farakka)-Damodar-Subernarekha link	West Bengal, Odisha & Jharkhand	West Bengal, Odisha & Jharkhand	7.63 + 0.30 + 0.55 = 8.47	484	-	Draft FR completed

	Subernarekha-Mahanadi link	West Bengal & Odisha	West Bengal & Odisha	0.18 + 0.365 = 0.545	--	9	Draft FR complete d
12.	Kosi-Mechi link	Bihar, West Bengal & Nepal	Bihar	2.99 + 1.75 (Nepal) = 4.74	24	3180	PFR complete d (Entirely lies in Nepal)
13.	Farakka-Sunderbans link	West Bengal	West Bengal	1.50	184	--	Draft FR complete d
14.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	-do-	Assam, West Bengal & Bihar	----	216	1115	Alternate to M-S-T-G link dropped.

- PFR- Pre Feasibility Report
- FR- Feasibility Report
- DPR- Detailed Project Report

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3934 dated 20.03.2018 regarding "Inclusion in NCR".

On 20 March, 2018, Shri R. Dhruva Narayana, M.P., addressed an Unstarred Question No. 3934 to the Minister of Housing and Urban Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Housing and Urban Affairs *vide* O.M. No. F.No 3/4/2018-DDVI dated 21 December, 2018 have inter-alia stated as under:-

"Inclusion of Districts in National Capital Region (NCR) is an ongoing process and time consuming. In this regard, it is informed that with regard to the proposal received from Government of Uttar Pradesh on 19.12.2017 for inclusion of other districts of Uttar Pradesh in NCR, a Committee was earlier constituted under the chairmanship of Member Secretary, National Capital Region Planning Board (NCRPB) on the recommendation of 35th Meeting of NCR Planning Board held on 09.06.2015. The Committee will undertake a 'Delineation Study for NCR'. 3 meetings of this Committee have been held till date. The last meeting of the Delineation Committee was held on 10.10.2018. The time schedule for the study is 9 months from the date of award of work to a consultant for study and the recommendations of the Committee will be taken. Thereafter, the recommendations of Committee will be placed before the Board and the Board may agree/disagree/partially agree and depending on the Board's decision further action will be taken accordingly. In case the Board desires the Committee to further study, it will take more time. It may thus be seen that inclusion of a district in NCR on a proposal from participating States is a time consuming and ongoing process. The recommendations of the Delineation Committee are yet to be placed before the NCR Planning Board and then further action will be taken on the basis of the recommendation of the Board."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) in the Ministry of Housing and Urban Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 05/08/2020

NEW DELHI

O.E.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 3934
TO BE ANSWERED ON MARCH 20, 2018

INCLUSION IN NCR

No.3934

SHRI R. DHRUVA NARAYANA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the proposals for inclusion of various districts of different States in the National Capital Region (NCR) are pending with the Government;
- (b) if so, the details thereof, State-wise including Rajasthan; and
- (c) the time by which the proposals are likely to be approved?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (c):

The proposals received for inclusion of various districts of different States in National Capital Region (NCR) are as follows:

- (i) Uttar Pradesh: Shamli, Mathura, Saharanpur, Aligarh and Bijnor districts. The proposal for inclusion of Shamli district in NCR has been approved by NCR Planning Board in its 37th meeting held on 04.12.2017 and the Notification is under process. The proposal regarding other districts received on 19.12.2017 from the Government of Uttar Pradesh is under examination.
- (ii) Rajasthan: Proposal received for inclusion of district Jhunjhunu in NCR has been forwarded to the Government of Rajasthan for their views/comments.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix-IX

MEMORANDUM No. 243

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5348 dated 28.03.2018 regarding "Task Force on Elimination of Poverty."

On 28 March, 2018, Dr. Boora Narsaiah Goud and Shri Jagdambika Pal, M.Ps., addressed an Unstarred Question No. 5348 to the Minister of Planning. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Planning within three months from the date of the reply but the Assurance is yet to be implemented.

3. The NITI Aayog vide O.M. No. H-11015/8/2018-DM&A dated 05 November, 2018 have stated as under:-

"The report of the Task Force was submitted to the Prime Minister's Office on 11th July 2016 and it is pending for a final decision at their end and it does not come under the domain of NITI Aayog, therefore, it is not feasible to fulfill Assurance by the NITI Aayog."

4. In view of the above, the NITI Aayog with the approval of the then Minister of State for Planning (Independent Charges), have requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 05/08/2020

TASK FORCE ON ELIMINATION OF POVERTY

5348. DR. BOORA NARSAIAH GOUD:
SHRI JAGDAMBIKA PAL:

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government has constituted a Task Force on elimination of poverty from the country;
- (b) if so, whether the Task Force has since submitted its report;
- (c) if so, the details of each of the recommendations made by the Task Force and the action taken by the Government thereon;
- (d) the poverty reduction in the country in the last three five year plans, plan-wise, year-wise and State-wise;
- (e) whether the Union Government now proposes to set up a committee to identify people below the poverty line across the country; and
- (f) if so, the details in this regard and the role of the State Governments fixed in defining the BPL population and the time by which a final report is likely to be presented?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(RAO INDERJIT SINGH)

(a) to (f) Pursuant to the decision taken in the first meeting of the Governing Council of NITI Aayog held under the Chairmanship of Hon'ble Prime Minister on 8th February, 2015, a Task Force on Elimination of Poverty in India was constituted by NITI Aayog on 16th March, 2015 under the Chairmanship of Dr. Arvind Panagariya, former Vice Chairman, NITI Aayog. The report of the Task Force was submitted to Prime Minister's Office on 11th July, 2016. The report of the Task Force primarily focuses on issues of measurement of poverty and strategies to combat poverty. Regarding estimation of poverty, the report of the Task Force states that "a consensus in favour of either the Tendulkar or a higher poverty line did not emerge. Therefore, the Task Force has concluded that the matter be considered in greater depth by the country's top experts on poverty before a final decision is made. Accordingly, it is recommended that an expert committee be set up to arrive at an informed decision on the level at which the poverty line should be set". With respect to strategies to combat poverty, the Task Force has made recommendations on faster poverty reduction through employment intensive sustained rapid growth and effective implementation of anti-poverty programs. The report of the Task Force is under consideration of the Government.

At present the official poverty estimates are based on data of Large Sample Surveys on Household Consumer Expenditure carried out by the National Sample Survey Office (NSSO) of the Ministry of Statistics and Programme Implementation. The latest data of Large Sample Survey on Household Consumer Expenditure has been collected by NSSO in its 68th round conducted in 2011-12. The poverty estimates for 2011-12 have been computed following the extant Tendulkar methodology and these have been released through a Press Note issued on 22nd July 2013. According to this Press Note, the number of persons living below poverty line in India has been estimated as 27 crore (21.9%) in 2011-12 as compared to 40.76 crore (37.2%) in 2004-05. The rate of decline of poverty ratio during 2004-05 to 2011-12 was 2.18 % per year. The State/UT-wise poverty ratio for 2011-12 and 2004-05 are given at Annexure.

Annexure

**Poverty ratio for 2004-05 and 2011-12
(Tendulkar Methodology)**

(% of persons)

S.No.	States	2004-05	2011-12
1	Andhra Pradesh	29.9	9.2
2	Arunachal Pradesh	31.1	34.7
3	Assam	34.4	32.0
4	Bihar	54.4	33.7
5	Chhattisgarh	49.4	39.9
6	Delhi	13.1	9.9
7	Goa	25.0	5.1
8	Gujarat	31.8	16.6
9	Haryana	24.1	11.2
10	Himachal Pradesh	22.9	8.1
11	Jammu & Kashmir	13.2	10.4
12	Jharkhand	45.3	37
13	Karnataka	33.4	20.9
14	Kerala	19.7	7.1
15	Madhya Pradesh	48.6	31.7
16	Maharashtra	38.1	17.4
17	Manipur	38.0	36.9
18	Meghalaya	16.1	11.9
19	Mizoram	15.3	20.4
20	Nagaland	9.0	18.9
21	Odisha	57.2	32.6
22	Puducherry	14.1	9.7
23	Punjab	20.9	8.3
24	Rajasthan	34.4	14.7
25	Sikkim	31.1	8.2
26	Tamil Nadu	28.9	11.3
27	Tripura	40.6	14.1
28	Uttar Pradesh	40.9	29.4
29	Uttarakhand	32.7	11.3
30	West Bengal	34.3	20.0
31	All India	37.2	21.9

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix X

MEMORANDUM No. 244

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 6646 dated 06.04.2018 regarding "Gold Policy" (Annexure-I).
- (ii) Unstarred Question No. 4109 dated 04.01.2019 regarding "New Gold Policy" (Annexure-II).

The above mentioned Question at Sl No. (i) was asked by Shri E. T. Mohammed Basheer, M.P. and the Question at Sl. No. (ii) was asked by Shri Adhalrao Patil Shivajirao, Shri Dharmendra Yadav, Shri Anandrao Adsul, Dr. Pritam Gopinath Munde and Shri Shrirang Appa Barne, M.Ps., to the Minister of Finance. The contents of the Questions along with the replies of the Minister are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Economic Affairs) vide OM No. 14/3/2019-FT dated 22 January, 2020 have stated as under:-

"The Government has already drafted the Gold Policy after consultation with various stake holders, Department/Ministry, regulators and other private representatives of jewelers, banks refineries and CPTCs. The draft policy for Promotion of Gold as Financial Asset Class has been discussed at various levels of the Government. Due to certain concerns raised by various stakeholder departments and regulators, the policy has not been finalized yet. Although a number of drafts of the Policy have been prepared and discussed but due to sensitivity and huge economic implications of the policy for lakhs of people involved in the trade related to gold, the finalisation of the policy may take some more time. "

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested the Committee to drop the above Assurances.

The Committee may consider.

New Delhi:

Dated: 05/08/2020

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

LOK SABHA
UNSTARRED QUESTION No. 6646
TO BE ANSWERED ON: Friday, April 6, 2018/Chaitra 16, 1940 (Saka)

GOLD POLICY

QUESTION

6646. by SHRI E.T. MOHAMMED BASHEER:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to formulate a Gold Policy with statutory wherewithal; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(Shri P. Radhakrishnan)**

(a) to (b) In Union Budget 2018 - 19 it is announced that the Government will formulate a comprehensive gold policy to develop gold as an asset class.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

Annexure-I

LOK SABHA
UNSTARRED QUESTION No.4109
TO BE ANSWERED ON: Friday, January 4, 2019/Pausha 14, 1940 (Saka)

New Gold Policy

QUESTION

4109. by Shri Adhalrao Patil Shivajirao: Shri Dharmendra Yadav: Shri Anandrao Adsul:
Dr. Pritam Gopinath Munde: Shri Shrirang Appa Barne:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is considering to announce a new gold policy to institutionalize and bring in more transparency in trade, if so, the details thereof and the present status thereof;
- (b) whether the Government is also considering to form a Gold Board with representation of all the interested parties including Reserve Bank of India (RBI), Securities and Exchange Board of India (SEBI), Ministry of Finance, Ministry of Commerce, Directorate General of Foreign Trade and members of the industry to draft the policy framework for launching spot gold exchange, if so, the details thereof;
- (c) whether there is a major hurdle for launch of spot gold exchange and finding the appropriate regulator as it currently falls in the ambit of both RBI and the SEBI, if so, the steps taken by the Government to sort out the hurdles;
- (d) the time by when the final decision is likely to be taken; and
- (e) the extent to which the industry will benefit from the reforms initiated by the Government to bring in transparency?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI P. Radhakrishnan)

(a) to (e): In Union Budget 2018-19, it has been announced that "the Government will formulate a comprehensive Gold Policy to develop gold as an asset class. The Government will also establish a system of consumer friendly and trade efficient system of regulated gold exchanges in the country."

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 245

Appendix - XI

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 72 dated 18.07.2018 regarding "Monitor the Rail Line through Drone".

On 18 July, 2018, Shri Ajay Misra Teni, M.P., addressed an Unstarred Question No. 72 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2018/Tele/1(2)/7 dated 06 May, 2019 have stated as under:-

"A new project for Railway track monitoring with fusion of Satellite & Drone Data was taken up by RailTel (a PSU under Ministry of Railways) & IIT Roorkee (RailTel IIT Roorkee Centre of Excellence in Telecom at IIT, Roorkee (RICET). However, as it did not pertain to core area of competency of RailTel, the work has been decided to be dropped by Railtel"

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the Assurance.

The Committee may consider,

DATED:- 05/08/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.72
-TO BE ANSWERED ON 18.07.2018

MONITOR THE RAIL LINE THROUGH DRONE

†72. SHRI AJAY MISRA TENI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government proposes to monitor the railway lines throughout the country through the drone developed by IIT Roorkee;
- (b) if so, the time by which this plan is likely to be implemented; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a): Under RailTel's Initiative (a PSU under Ministry of Railways), a new project for Railway Track Monitoring with fusion of Satellite and Drone Data has been taken up by RailTel IIT Roorkee Center of Excellence in Telecom (RICET) at IIT Roorkee. The project is still in nascent lab stage of development and yet to be evaluated by the Ministry.

(b): The project is still under development.

(c): Does not arise.

Appendix - XII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 246

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1880 dated 30 July, 2018 regarding "Linking Fine with Inflation under Social Security Laws" (Annexure-I).
- (ii) Unstarred Question No. 1100 dated 17 December, 2018 regarding "Labour Laws" (Annexure-II).

The above mentioned Questions were addressed by Dr.K. Gopal, Kumari Shobha Karandlaje and Shri Prathap Simha, M.Ps., to the Minister of Labour and Employment. The contents of the Questions along with the replies of the Minister are as given in Annexures (I and II).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Labour and Employment *vide* O.M. File No. H-11016/09/2018-LRC (E) dated 25.02. 2019 and O.M. File No. H-11016/14/2018-LRC (E) dated 26.02.2019 have stated as under:-

"Intimating status of the Draft Labour Code on Social Security in reply to a Parliament Question basically specified the development stage of the Draft Code as a part of pre-legislative consultation process. Moreover, it implied that the Draft Code was in evolutionary stage. Hence, the reply may not be treated as Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Labour and Employment, have requested the Committee to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED: 05/08/2020

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK-SABHA

**UNSTARRED QUESTION NO. 1880
TO BE ANSWERED ON 30.07.2018**

LINKING FINE WITH INFLATION UNDER SOCIAL SECURITY LAWS

1880. DR. K. GOPAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that the Government will be empowered to align pecuniary penalty with retail inflation of violations by employers under social security laws;
- (b) if so, the details thereof;
- (c) whether it is also true that the draft labour code on social security 2018 provides concept of community service order to reform offenders; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): Pursuant to recommendations of the Second National Commission on Labour; the Ministry has prepared a revised draft of Labour Code on Social Security, 2018 by simplifying, amalgamating and rationalizing the relevant provisions of the existing 15 Central Labour Laws and uploaded the same on the Ministry's web-site on 1st March, 2018, for information of all the stakeholders, and also inviting suggestions/comments/inputs from Employers' Organisations, Central Trade Unions recognized by the Central Government and the State Governments.

The draft of the said Code inter alia, provides revision of fines with change in Consumer Price Index and the Community Service Order. At present, the said draft Code is at pre-legislative consultative stage.

LOK SABHA
UNSTARRED QUESTION NO. 1100
TO BE ANSWERED ON 17.12.2018

LABOUR LAWS

1100. KUMARI SHOBHA KARANDLAJE:
SHRI PRATHAP SIMHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the second National Commission on Labour has recommended for a broad grouping of the existing Labour Laws;
- (b) if so, the details thereof;
- (c) the details regarding steps being contemplated/taken by the Government to simplify, amalgamate and rationalize the relevant provisions of the existing central labour laws; and
- (d) whether the Government proposes to bring the fragmented social security schemes under a single umbrella, if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security and Welfare; and Occupation Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Out of these, the Labour Code on Wages has been introduced in Lok Sabha on 10.08.2017 and subsequently, referred to the Parliamentary Standing Committee on Labour. The rest of the Codes are at pre-legislative stage.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix-8

MEMORANDUM No. 247

Subject: Request for dropping of Assurance given in reply to Starred Question No. 36 dated 12.12.2018 regarding "High Speed Rail Corridor"

On 12 December, 2018, Shri Chandrakant Khaire, M.P., addressed a Starred Question No. 36 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2019/Infra//14/6 dated 24.04.2019 have stated as under:-

"Government of India had identified Diamond Quadrilateral connecting metropolitan cities and growth centres of the country (Delhi, Mumbai, Chennai and Kolkata) including diagonals for conducting feasibility studies for High Speed Corridors. The feasibility study for High Speed Rail Corridor between Mumbai and Nagpur part of Mumbai-Kolkata Route has been carried out under Government to Government Cooperation with Government of Spain. It has already been stated that the execution of High Speed Rail Project depends on economic feasibility and availability of resources, therefore, timeline for completion of the Mumbai-Nagpur High Speed Corridor can only be specified after the project has been sanctioned. Presently, only Mumbai-Ahmedabad High Speed Rail (MAHSR) Project has been sanctioned for implementation with technical and financial assistance of Government of Japan."

4. In view of the above, the Ministry, with the approval of the then Minister of State, in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 05/08/2020

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO. 36
TO BE ANSWERED ON 12.12.2018**

HIGH SPEED RAIL CORRIDOR

†*36. SHRI CHANDRAKANT KHAIRE :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Union Government is going to start a high speed rail corridor from Nagpur to Mumbai;**
- (b) if so, the details thereof;**
- (c) whether the said corridor is planned to pass through Aurangabad also;**
- (d) if so, the details thereof; and**
- (e) the amount of expenditure likely to be incurred on this corridor and the time by which it is likely to be completed?**

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF
STARRED QUESTION NO. 36 BY SHRI CHANDRAKANT KHAIRE TO BE
ANSWERED IN LOK SABHA ON 12.12.2018 REGARDING HIGH SPEED
RAIL CORRIDOR**

**(a) & (b): A feasibility study for the High Speed Rail Corridor between
Mumbai and Nagpur has been carried out under Government to
Government cooperation with Government of Spain.**

**(c) & (d): Aurangabad has been indicated as a Station on the
alignment in the feasibility study report.**

**(e): Sanction and execution of High Speed Rail Project depends on
several factors like traffic study, economic feasibility, availability of
resources etc. The project is under consideration.**

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 248

Appendix - XIV

Subject: Request for dropping of Assurance given in reply to Starred Question No. 28 dated 12.12.2018 regarding "Rail Accidents"

On 12 December, 2018, Shri Mansukhbhai Dhanjibhai Vasava and Shri Bharat Singh, M.Ps., addressed a Starred Question No. 28 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2018/M(C)/442/13(Assurance) dated 30 July, 2019, have stated as under:-

"The Indian Railways is now manufacturing only LHB coaches since April 2018. Approximately 12,400 LHB coaches have already been manufactured till March 2019 in all Coach Production Units.

The LHB coach production achieved by IR is as under:

Year	LHB coach Production (nos.)
Upto March 2016 (cumulative)	4021
2016-17	1469
2017-18	2480
2018-19	4429
2019-20	5784

As can be seen, there is a major speeding up of production figure for LHB coaches in the last 2 years. In the year 2018-19, a total of 4,429 LHB coaches were manufactured and 156 ICF rakes were replaced with LHB rakes. In the year 2019-20, 5,784 LHB coaches are planned to be manufactured and 170 ICF rakes are planned to be replaced with LHB rakes. Retrofitment of CBC in ICF screw coupling coaches is resulting in severe operational issues on Indian Railways like shortage of coaches, non-interchangeability of CBC with screw coupling type coaches etc. Further, with large scale proliferation of LHB coaches, conversion of ICF trains with LHB is taking place at a fast pace, because of which the requirement of retrofitment of CBC in ICF screw coupling coaches has ceased to exist."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 05/08/2020
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO. 28
TO BE ANSWERED ON 12.12.2018**

RAIL ACCIDENTS

**†*28. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRI BHARAT SINGH:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a number of train derailments and accidents occurred in various parts of the country including Amritsar during the last three years and the current year;**
- (b) if so, the details thereof and the reasons therefor along with the number of persons killed/injured in these accidents and the total amount of compensation paid to the families of the victims, accident-wise;**
- (c) whether any inquiry has been conducted/ordered into these accidents, if so, the details and the outcome thereof;**
- (d) the number of Railway officials held guilty for lapses on their part and the action taken against them, accident-wise; and**
- (e) the steps taken by the Government to check frequent rail accidents in future and ensure the safety and security of the rail passengers?**

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 28 BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA AND SHRI BHARAT SINGH TO BE ANSWERED IN LOK SABHA ON 12.12.2018 REGARDING RAIL ACCIDENTS

(a) & (b) Details of type-wise number of consequential train accidents that took place during the last three years and in the current year upto 30th November, 2018 and number of persons killed/injured therein are as under:-

Type of Accidents	2015-16			2016-17			2017-18			2018-19 (Upto 30/11/2018)		
	Number of accidents	Killed	Injured	Number of accidents	Killed	Injured	Number of accidents	Killed	Injured	Number of accidents	Killed	Injured
Collision	3	1	12	5	5	28	3	0	0	0	0	0
Derailments	65	36	99	78	193	322	54	28	174	35	7	39
Manned Level Crossings	6	12	10	0	0	0	3	3	9	3	4	13
Unmanned Level crossings	29	58	41	20	40	19	10	26	12	3	16	7
Fire	0	0	0	1	0	0	3	0	2	2	1	1
Misc.	4	15	25	0	0	0	0	0	0	1	1	2
Total	107	122	187	104	238	369	73	57	197	44	29	62

Causes-wise details of consequential train accidents that took place during the last three years and in the current year upto 30th November, 2018 are as under:-

... 2/-

Broad Causes	2015-16	2016-17	2017-18	2018-19 (upto 30/11/18)
Failure of Railway staff	55	63	43	28
Failure of other than Railway staff	38	23	18	07
Failure of equipment	02	03	03	00
Sabotage	01	02	02	00
Combination of factors	01	03	02	00
Incidental	09	07	05	05
Could not established/ Non Held	01	00	00	00
Under Investigation	00	03	00	04
Grand Total	107	104	73	44

The amount of compensation paid during the last three years and the current year (upto Nov 2018) is as follows:-

Year	Compensation paid (₹ in lakhs)
2015-2016	262.96
2016-2017	303.17
2017-2018	188.51
2018-2019 (upto Nov 2018)	164.68

Note: The compensation paid in a year need not necessarily relate to the accidents/casualties in that year alone. The amount paid in a year depends upon the number of cases finalized by the Railway Claims Tribunals (RCTs) or other Courts of Law in a particular year irrespective of the year(s) in which the accident they pertain to, have occurred.

... 3/-

In the Amritsar incident on 19.10.2018, as per Chief Commissioner of Railway Safety's preliminary report, the incident has been classified as Trespassing over the Railway property. Ex-gratia of ₹2 lakhs for kin of deceased and ₹50,000/- for injured has been announced from Prime Minister's National Relief Fund (PMNRF) in this case.

(c) & (d) Accidents on Indian Railways are inquired into either by the Commission of Railway Safety (CRS) under the Ministry of Civil Aviation or by the Departmental Inquiry Committees of Railways. During the last three years i.e. from 2015-16 to 2017-18 and the current year 2018-19 (upto 30th November, 2018), 33 serious train accidents have been inquired into by the Commission of Railway Safety (CRS) under the Ministry of Civil Aviation. The Commission of Railway Safety has submitted final inquiry reports in 25 cases and preliminary inquiry reports in 05 cases of above train accidents.

On the basis of the findings of these inquiry reports, disciplinary action as per the prescribed norms is taken against the staff found guilty and penalties are imposed on the staff found responsible by the concerned departments of the Indian Railways.

During the last 3 years viz. 2015-16, 2016-17, 2017-18 and current year upto October, 2018, 344 major penalties and 301 minor penalties were imposed on erring officials.

Various corrective and improvement measures have been taken by the Ministry of Railways as per the findings of the various inquiry reports so as to improve the safety aspect over the Indian Railways.

... 4/—

(e) Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continual basis to prevent accidents and to enhance safety.

To ensure safety of rail passengers, the following measures have been taken:-

1. Rashtriya Rail Sanraksha Kosh (RRSK) - As announced by Hon'ble Minister of Finance in his Budget Speech for 2017-18, a fund namely 'Rashtriya Rail Sanraksha Kosh' (RRSK) had been introduced with a corpus of ₹1 lakh crore over a period of five years from 2017-18 onwards for critical safety related works.

A provision of ₹20,000 crore has been made in Budget Estimate 2018-19 out of 'RRSK', as was done in 2017-18. The Funds under RRSK are being utilized to finance works under Plan heads Traffic Facilities, Rolling Stock, Level Crossing, ROB/RUB, Track Renewal, Bridge Works, Signal and Telecommunication Works, other Electrical Works, TRD Works, Machinery and Plant, Workshop and Training/HRD.

2. Expenditure on safety has increased consistently from ₹45516 Cr. in 2015-16 to ₹53457 Cr. in 2016-17, ₹60885 Cr. in 2017-18 and further ₹73065 Cr. (Budget Estimate) in 2018-19.

3. Topmost priority is given to Rail/Track renewal by making available funds and material for rail renewal. Further adequate traffic blocks for carrying out work are also being provided. In 2017-18, a record rail renewal work of 4405 km was done and in the current year a target of 5509 km of rail renewal has been set, which is about 25% more than the last year.

4. Switch over to the manufacture of Linke Hofmann Busch (LHB) coaches from 2018-19 onwards and stopping the manufacture of ICF coaches. The LHB coaches having superior design and better safety features like anti-climbing features etc. It has also been planned to retrofit around 32000 existing ICF coaches having a life of up to 15 years and having Screw Coupling with CBC in the next few years.
5. Indian Railways has also decided to install advanced signaling system like European Train Control System (ETCS) Level -2 which will improve safety.
6. Modern technology that lower reliance on human element and improve efficiency of the system like Self Propelled Ultrasonic Rail Testing (SPURT Car), TPWS (Train Protection and Warning System) and TCAS (Train Collision Avoidance System) as means of Automatic Train Protection to prevent accidents are being tried out.
7. Elimination of unmanned level crossings on Broad Gauge through closure, merger, provision of subways and manning, etc. Upto November, 2018 all the unmanned level crossings (UMLC) have been eliminated on Broad Gauge except a very small number i.e. 28 UMLCs.
8. New works have been included in the category of Safety works like Platform extension and raising, foot overbridge, pathways and boundary walls etc. to improve passenger safety.
9. Delegation of powers and easing of procedures, improving safety awareness amongst railway employees, and better training facilities like imparting simulator based training for improving the driving skills and the reaction time of Loco Pilots.

In view of the above safety measures taken by the Railways, the numbers of Consequential train accidents have declined from 107 in 2015-16 to 73 in 2017-18 and further in the current financial year i.e. 2018-19 (upto November, 2018) consequential train accidents have decreased from 51 to 44 in comparison to corresponding period of the previous year.

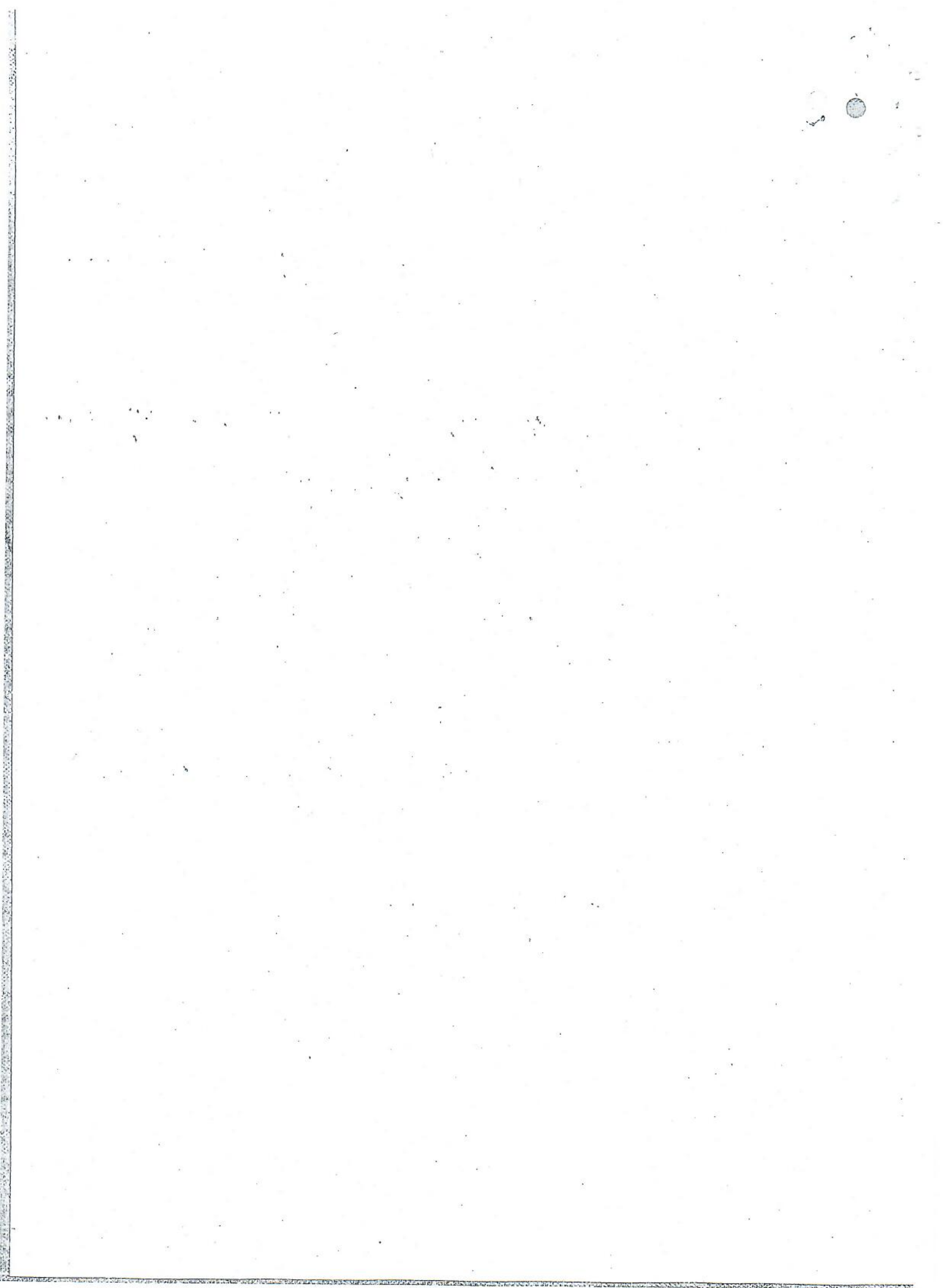
Security has been identified as one of the priority areas by the Railways for strengthening and upgradation. Measures initiated for security of passengers include escorting of 2500 trains (on an average daily), in addition to escorting of 2200 trains by GRP, operationalisation and upgradation of Security Help Line number 182, access control at important stations, erection of morchas, guarding of platforms, yards and circulating areas, surveillance through Close Circuit Television (CCTV) Cameras at important railway stations etc.

Prevention and detection of crime and maintenance of law and order in railway station premises as well as in running trains are the statutory responsibility of State Governments, which they discharge through the Government Railway Police (GRP). Railways, through the Railway Protection Force (RPF), are supplementing efforts of respective States to strengthen security across Indian Railways.

For regular monitoring and review of security arrangements for the Railways, State Level Security Committee for Railways (SLSCR) have been constituted for all State/Union Territories (UTs) under the

~~- 7 -~~

**Chairmanship of respective Director General of Police/
Commissioner of States/ Union Territories.**



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 249

Appendix - XI

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 885 dated 14.12.2018 regarding "Goods and Services Tax"

On 14 December, 2018, Smt. V. Sathya Bama and various other M.Ps., addressed an Unstarred Question No. 885 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Finance (Department of Revenue) *vide* OM H-11016/72/2018-ST-1-DoR dated 22 May, 2019 have stated as under:

"The reply to part (d) of the above-mentioned question was provided based on facts. As per Article 279 A (5) of the Constitution, the Goods and Services Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Further, Goods & Services Tax Council is a constitutional body for making recommendations to the Union and State Government on issues related to Goods and Service Tax. The GST Council is chaired by the Union Finance Minister and other members are the Union State Minister of Revenue or Finance and Ministers in-charge of Finance or Taxation of all the States. GST Council which is a joint forum of the Centre and the States has not taken decision in this regard. Accordingly, it is not possible to indicate a time frame by which process would be completed."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 05/08/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 885
TO BE ANSWERED ON FRIDAY, THE 14th DECEMBER, 2018
23 Agrahayana, 1940, (SAKA)

GOODS AND SERVICES TAX

885. SHRIMATI V. SATHYA BAMA:
SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:
SHRI PR. SENTHIL NATHAN:
SHRI RAHUL SHEWALE:
SHRI BHARATHI MOHAN R.K.:
SHRIMATI VANAROJA R.:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is satisfied with the revenue being generated from the Goods and Services Tax (GST) since its implementation in the country if it is compared with the revenue generated by the erstwhile system of taxation;
- (b) if so, the details thereof along with the GST collected, State-wise and if not, the reasons therefor;
- (c) the number of complaints received by the Government pertaining to deficiencies in implementation of the GST Act in the country since inception along with the action taken/being taken by the Government thereon, so far; and
- (d) the number of requests/suggestions received by the Government from various quarters for reduction of GST on essential commodities and to bring the petrol/diesel under the purview of GST Act along with action taken/being taken by the Government on such requests/ suggestions, so far?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) & (b): The month-wise gross collection of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess for FY 2017-18 and FY 2018-19 are as under: -

Month	GST collection (in Rs. Crore)	
	2017-18	2018-19
April	--	1,03,459
May	--	94,016
June	--	95,610
July	--	96,483
August	95,633	93,960
September	94,064	94,442
October	93,333	100,710
November	83,780	97,637
December	84,314	--
January	89,825	--
February	85,962	--
March	92,167	--
Average	89,885	97,040

From the above Table, it is clear that GST collection in the current FY (2018-19) has been showing improvement compared to last FY (2017-18) except for the month of August, 2018.

Further, in the absence of any past precedent, it shall be difficult to compare the GST revenue collection with erstwhile system of taxation due to a number of factors like overlap of taxpayers pre and post introduction of GST, variation in exemption limits between Centre and States and among States and mechanism of apportionment of fund under IGST.

(c): The implementation of GST has been successful in India. However, based on the various representations received from various stakeholders including the trade and industry for improving compliance and enhancing ease of doing business, a number of procedural changes have been recommended by the GST Council from time to time by way of issuance of notifications and circulars. In addition, certain amendments to the Central Goods and Services Tax Act, 2017 and the Integrated Goods and Services Tax Act, 2017, Union Territory Goods and Services Tax Act, 2017 and GST (Compensation to States) Act, 2017 have been passed by the Parliament and received the assent of the Hon'ble President of India. For the period from 01.07.2017 to 30.11.2018, the figures pertaining to receipt and disposal of technical queries (Tickets) is as under:

Received - 20,16,749

Resolved - 20,13,424

(d): Certain representations have been received for rationalization of GST rates, seeking clarification on rates and to bring the petrol/diesel under the purview of GST Act. The GST Council has considered the requests from trade and industry and recommended certain reductions in GST rates on various goods and services in its meetings held in August, September, October, November 2017 and July 2018.

As per Article 279 A (5) of the Constitution, the Goods and Services Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). In this regard, the GST Council has not taken any decision so far.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

TWELFTH SITTING

(10.08.2020)

The Committee sat from 1530 hours to 1635 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 16 Memoranda containing requests received from various Ministries/Departments for dropping of 18 pending Assurances and for taking oral evidence of the representatives of the Ministry of Chemicals and Fertilizers (Department of Fertilizers). The Committee then took up the said 16 Memoranda (Memorandum Nos. 234 to 249) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 16 Assurances as per details given in Annexure-I and to pursue the remaining 02 Assurances as per details given in Annexure-II* for implementation by the Ministry/Department concerned.

XXXXX

XXXXX

XXXXX

XXXXX

XXXX

The Committee then adjourned.

* Not enclosed

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 10.08.2020.

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	234	SQ No. 339 dated 09.08.2017	Communications (Department of Telecommunications)	Captive Mobile Radio Trunking Services
2.	235	USQ No. 873 dated 20.12.2017	Railways	Internet in Trains
3.	236	USQ No. 937 dated 21.12.2017	Jal Shakti	Inter-Linking of Rivers
4.	237	USQ No. 938 dated 21.12.2017	Youth Affairs and Sports (Department of Sports)	Funds for Sports Authority of Gujarat
5.	238	SQ No. 164 dated 29.12.2017 (Supplementary by Dr. Sanjay Jaiswal, M.P.)	Health and Family Welfare (Department of Health and Family Welfare)	Cooperation in Health Sector
6.	240	SQ No. 93 dated 08.02.2018	Jal Shakti	Inter-Linking of Rivers
7.	241	USQ No. 3934 dated 20.03.2018	Housing and Urban Affairs	Inclusion in NCR
8.	243	USQ No. 5348 dated 28.03.2018	NITI Aayog (Planning)	Task Force on Elimination of Poverty
9.	244	(i) USQ No. 6646 dated 06.04.2018	Finance (Department of Economic Affairs)	(i) Gold Policy

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
10.	245	(ii) USQ No. 4109 dated 04.01.2019 USQ No. 72 dated 18.07.2018	Railways	(ii) New Gold Policy Monitor the Rail Line through Drone
11.	246	(i) USQ No. 1880 dated 30.07.2018 (ii) USQ No. 1100 dated 17.12.2018	Labour and Employment	(i) Linking Fine with Inflation under Social Security Laws (ii) Labour Laws
12.	247	SQ No. 36 dated 12.12.2018	Railways	High Speed Rail Corridor
13.	248	SQ No. 28 dated 12.12.2018	Railways	Rail Accidents
14.	249	USQ No. 885 dated 14.12.2018	Finance (Department of Revenue)	Goods and Services Tax

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

- 2. Shri Ramesh Chander Kaushik
- 3. Shri Kaushalendra Kumar
- 4. Shri Santosh Pandey
- 5. Shri Pashupati Kumar Paras

SECRETARIAT

- 1. Shri Pawan Kumar - Joint Secretary
- 2. Shri Lovekesh Kumar Sharma - Director
- 3. Shri S.L. Singh - Deputy Secretary

WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

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The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

